

2

(4)

Central Administrative Tribunal
Principal Bench: New Delhi

.....

O.A.No. 556/97

New Delhi, this the 9th Day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)

Hon'ble Shri S.P. Biswas, Member (A)

1. Union Basic Service Employees
Association (Department of Urban
Development), Government of
National Capital Territory of
Delhi through its Vice-President,
Shri Raj Kumar, 42, Village Hauz
Khas, New Delhi.
2. Shri Shashi Mohan Sharma son of
Shri K.D. Sharma, resident of 703,
Vijay Park, Gali No. 10, Majpur,
Delhi-110053.
3. Shri Ashok Kumar son of Shri Mohan
Lal, resident of Gali Shahtara,
Ajmeri Gate, Delhi-110006.
4. Shri Ganga Vishnu son of late
Shri Parsu Ram, resident of
WZA-151, Sakarpur, Delhi-110092.

(5)
: 2 :

Co. 2. Id.

5. Shri Brijesh Kumar son of
Shri Parkash Chand, resident
of A-2/241, East Gokalpur,
(Amar Colony), Delhi-110094.
6. Shri Ashok Kumar son of Shri
Saran Singh Saini, resident of
B-486, Delhi Administration
Flat, Timarpur, Delhi-110007.
7. Shri Aas Mohammad son of Shri
Mahmood Khan, resident of 42,
Hauz Khas Village, New Delhi-16.
8. Shri Dal Chand Singh son of Shri
G.D. Singh, resident of ^{64/65,} BL-B,
Sector-III, R.K. Asharam Marg,
New Delhi.
9. Shri Dharam Pal Singh son of Ch.
Chattar Singh, resident of 230/9,
Mandawli Fazalpur, Railway Colony,
Gali No.3, Delhi-110092.

(6)

3

10. Shri Naresh Kumar Solanki son of
Shri Sukhbeer Singh, resident of
530/A, Lado Sarai, Gali Khokewali,
New Delhi-110030.
11. Shri Charan Jeet Singh son of
Shri Mahender Singh, resident
of A-16, Vishnu Garden, New
Delhi-110018.
12. Ms. Neera Mathur, resident of
D-52, Gali No.3, Laxmi Nagar,
Vikas Marg, Delhi-110092.
13. Ombir Singh son of Shri Baljeet
Singh, resident of A3/393,
East Gokulpur, Delhi-110094.
14. Shri Umesh Sehgal son of Shri
Nowaki Nandan, resident of
B-486, Delhi Administration
Flat, Timarpur, Delhi-110007.
15. Shri Ram Niwas Sharma son of Shri
Ram Kishan, resident of Village
Samaspur Khalsa, P.O. Ujwa, New
Delhi-110073.

16. Ms. Suman Lata Saini, resident
of S-117, South Zone, Kalkaji,
New Delhi-110019.

17. Shri Satinder Singh, resident of
WZ/215, Lajwanti Garden, New
Delhi-110046.

18. Shri Ashok Kumar Singh, resident
resident of Pocket-F, 224-A,
M.I.G. Flats, G.T.B. Enclave, Nand
Nagri, Delhi-110092.

.. APPLICANTS.

(By Adv. Suresh G.D. Gupta)

Versus

1. Lt. Governor, Government of
National Capital Territory of
Delhi, Raj Niwas, Delhi.

2. Government of National Capital
Territory of Delhi through its
Chief Secretary, 5, Sham Nath
Marg, Delhi-110054.

3. Inspector General of Prisons,
Central Jail, Tihar, New
Delhi.

.. RESPONDENTS.

(By Adv. Sanjiv Vijaya Pandit)

8

O R D E R (Oral)

(Dr. Jose P. Verghese, Vice-Chairman (J))

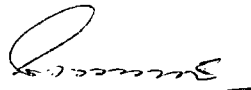
This OA has been filed at the instance of 50 Area Volunteers who had been directed to be absorbed by our previous orders dated 11.4.1996 and 21.9.1993 in OA Nos. 2401/95 and 3400/91 respectively. These petitioners have now approached this court stating that while implementing the directions of this court, due to fault of nobody, the intimation could not reach the parties to appear in the test and in the circumstances 26 out of 50 could not come for the test and even those 24 who appeared had to do so in a hurry and there was no sufficient time given for them to prepare for the test which includes endurance test. In the circumstances, we direct the respondents to consider to hold a re-test for all the 47 Area Volunteers, including those already appeared and excluding the 3 selected. In case they are found fit for the endurance test and thereafter complete all other required formalities, including medical fitness & the selection on the basis of seniority point of view, and found eligible, they may be given appointment in accordance with rules. This court records the appreciation that the respondents have responded positively to our suggestions to hold a re-test for all the 47 and it

9

must be stated that no order is being given to appoint any of these 47 unless they clear the test and complete other required formalities.

Respondents have agreed to intimate the proposed date of re-test to be held, well in advance by 15 days, to the Secretary of the Association who in turn take the responsibility to intimate all the 47 candidates, so that the lapse that occurred earlier may not be repeated.

With these above observations, this OA is disposed of.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

na